

(10)

O.A.No. 483/11

09.11.12

Hon'ble Sri D.C. Lakha, Member (A)

For applicant Sri D. Awasthi.

For respondents Sri R. Mishra.

One week's and no further time is allowed for filing CA. RA, if any, may be filed within a week thereafter.

List on 7.12.12.

  
 Member (A)

vidya

(11)

07.12.12

List on 18.1.13.

B.C.

(12)

18.1.13

O.A. No. 483/11

Hon'ble Justice Sri Alok Kumar Singh, Member (J)

For applicant Sri D. Awasthi.

For respondents Sri R. Mishra.

According to office no CA has been filed. Sri R. Mishra, learned counsel for the respondents informs that cheque slip dated 15.1.13 of Rs. 19746/- in favour of the applicant. He also submits that a letter dated 17.1.13 for perusal. This letter has also been perused by the learned counsel for the applicant and he wants a short time to ascertain the actual position.

List on 8.2.13.

  
 Member (J)

vidya

O.A. No. 483/11

8.2.13

Hon'ble Sri Sudhir Kumar, Member (A)

For applicant Sri d. Awasthi.

For respondents Sri R. Mishra.

Learned counsel for the respondents has submitted that this O.A. has become infructuous in view of the grievance of the applicant having been fulfilled, and the cheque relating to payment of interest, which was prayed for by the applicant in this O.A., has been delivered to him.

Learned counsel for the applicant concedes that the prayer in the O.A. is stands satisfied, and that this case has become infructuous. Therefore, the case is dismissed as having become infructuous.

  
 Member (A)